CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

JMC PROJECTS (INDIA) LIMITED

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CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS OF JMC PROJECTS (INDIA) LIMITED ('TARGET COMPANY')

This Corrigendum to the Public Announcement ('Corrigendum to PA') is being issued by Collins Stewart Inga Private Limited ('Manager to the Offer') on behalf of Kalpataru Power Transmission Limited ('Acquirer'/'KPTL') to the shareholders of the Target Company pursuant to regulation 11(1) & 11(2) and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations'). This Corrigendum to PA is issued pursuant to changes/amendments advised by SEBI vide their letter no: CFD/DCR1/OW/27580/10 dated November 25, 2010 and should be read in conjunction with the original Public Announcement ('PA') appeared in this newspaper on October 9, 2010.

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

The shareholders of JMC may please note the following amendments/changes to PA issued on October 9, 2010:

1. **Para 1.1 under the head "Background of the Offer" of the PA to be read as follows:**
   The Offer is being made by KPTL to the shareholders of the Target Company pursuant to regulation 11(1) and 11(2) of the Regulations. KPTL is the part of promoter group of the Target Company. In terms of the Regulations, there may be persons, who could be deemed to be persons acting in concert with the Acquirer; however, such persons are not acting in concert for the purpose of this Open Offer.
2. **Para 6.1 under the head "Reasons for the Acquisition and Future Plans" of the PA to be read as follows:**
   The Offer is being made by the Acquirer in accordance with regulation 11(1) and 11(2) of the Regulations to consolidate and enhance the stake of the promoter group in the Target Company.
3. **Para 10.20 under the head "Other Terms of The Offer" of the PA:**
   The Schedule of activity pertaining to the Open Offer has been revised and shall be read as under. The dates wherever appeared in the PA shall be read accordingly.

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Specified Date (for the purpose of determining the names of shareholders to whom the LOF would be sent)	October 22, 2010	Friday	October 22, 2010	Friday
Last date for a Competitive Bid	October 30, 2010	Saturday	October 30, 2010	Saturday
Last Date by which LOF will be posted to shareholders	November 18, 2010	Thursday	December 4, 2010	Saturday
Date of Opening of the Offer	November 29, 2010	Monday	December 8, 2010	Wednesday
Last date for revising the Offer Price / Offer size	December 8, 2010	Wednesday	December 15, 2010	Wednesday
Last date of withdrawal of tendered application by the shareholders	December 14, 2010	Tuesday	December 22, 2010	Wednesday
Date of Closing of the Offer	December 18, 2010	Saturday	December 27, 2010	Monday
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired equity shares and/or the unaccepted equity shares / Share Certificate(s) will be dispatched / credited	January 1, 2011	Saturday	January 11, 2011	Tuesday

The Acquirer and its directors accepts full responsibility severally and jointly for the information contained in this Corrigendum to PA and also for the obligations of the Acquirer as laid down in the Regulations and subsequent amendments made thereof. A copy of this Corrigendum to PA will be available at SEBI website at http://www.sebi.gov.in.

THIS CORRIGENDUM TO PA IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

Collins Stewart Inga

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Date: November 29, 2010
Place: Mumbai